Amount

BSE has been used to arrive at volume-weighted average

DETAILED PUBLIC STATEMENT IN TERMS OF REGULATION 3(2) READ WITH REGULATIONS 13(4), 14(3) AND 15(2) AND OTHER APPLICABLE PROVSIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, TO THE PUBLIC

CHOKSI IMAGING LIMITED

Registered Office: Survey No.121, Plot No 10, Silvassa Industrial Est, 66 Kva Road, Amli, Silvassa, Dadra & Nagar Haveli, 396230, Gujarat, India Tel: 026 0264 2240 / 41; Email: compliance.officer@choksiworld.com; Website: www.choksiworld.com

Open offer for acquisition of up to 10,14,000 (Ten Lakhs Fourteen Thousand) fully paid-up Equity Shares of face value of 3.3 The Selling Shareholders (i.e. Manishkumar Sumatilal Mehta, Kashmira Manish Mehta, Manishkumar Sumatilal 2. Rs. 10/- (Rupees Ten only) each ("Equity Shares"), representing 26.00% (Twenty-Six Percentage) of the Voting Share Capital (as defined below) of Choksi Imaging Limited (the "Target Company"), from the Public Shareholders (as defined below) of the Target Company by Mr. Samir Choksi ("Acquirer 1") and Choksi Asia Private Limited (Formerly Known as Hi-Tech Imaging Private Limited) ("Acquirer 2") are collectively referred to as "Acquirers" ("Offer"/" "Open Offer").

This Detailed Public Statement ("DPS") is being issued by Fedex Securities Private Limited, the Manager to the Open Offer ("Manager"), on behalf of the Acquirers, in compliance with Regulations 3(2) read with Regulations 13(4), 14(3), 15(2) and 15(3) and other applicable provisions of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations"), pursuant to the Public 4.2 Target Company was incorporated under the name Selvas Photographics Limited on October 01, 1992, which was Announcement dated September 29, 2021 ("PA") in relation to this Offer, which was filed on September 29, 2021 with Securities and Exchange Board of India ("SEBI"), BSE Limited ("BSE"). The copy of Public Announcement was sent to the SEBI and to the Target Company on September 30, 2021, in terms of the SEBI (SAST) Regulations. For the purposes of this DPS, the following terms would have the meaning assigned to them herein below:

"Current Voting Share Capital" shall mean the total voting equity share capital of the Target Company carrying voting

rights as on the date of this Public Announcement (PA). "Voting Share Capital" shall mean the total voting equity share capital of the Target Company carrying voting rights 4.5 Equity Shares of the Target Company are listed on BSE Ltd (Scrip Code: 530427). The ISIN of the Equity Shares of the

expected as on the 10th working day from the closure of the tendering period under this Offer. "Public Shareholders" shall mean all the public shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except: (i) the Acquirers, (ii) parties to the underlying SPA (as defined below) including persons

deemed to be acting in concert with such parties to the SPA, as the case may be and (iii) the Promoter and Promoter Group "SPA" shall mean the Share Purchase Agreement dated September 29, 2021 entered into by the Acquirers and Sellers.

"Tendering Period" has the meaning ascribed to it under the SEBI (SAST) Regulations.

"Underlying Transaction" as has been defined in Part II (Background to the Open Offer) of the Detailed Public Statement

"Working Day" has the same meaning as ascribed to it in the SEBI (SAST) Regulations.

I. ACQUIRERS, SELLERS, TARGET COMPANY AND THE OFFER

Information about the Acquirers

- 1. Mr. Samir Choksi Acquirer 1
- 1.1 Mr. Samir Choksi, is an individual aged 57 son of Late Shri Kanubhai Choksi, residing at Mukti Jaihind Society, N. S. Road, 12 JVPD Scheme, Juhu, Mumbai - 400049, Maharashtra, India.
- 1.2 As on the date of this DPS, Mr. Samir Choksi holds 86,565 shares representing 2.22% of the Voting Share Capital. Acquirer 1 is a part of existing promoter and promoter group of the Target Company. Acquirer 1 has resigned from his directorship from the Board of Directors of the Target Company w.e.f. August 31, 2021
- 1.3 As on the date of this DPS, Acquirer 1 holds 4,975 fully-paid equity shares of Acquirer 2 representing 49.75% Acquirer 1 is the also the Director of Acquirer 2.
- 1.4 Acquirer 1 is not part of any group.
- 1.5 Mr. K R Parikh Partner (Membership No. 036517) at M/s. Parikh & Amin Associates, Chartered Accountants (FRN: 107520W) has certified that the Net worth of Acquirer 1 as on September 29, 2021 is Rs. 7,57,77,420 (Rupees Seven Crore Fifty-Seven Lakhs Seventy-Seven Thousand Four Hundred and Twenty only).
- 1.6 As on the date of this DPS, the Acquirer 1 has sufficient resources to fulfil the obligations under this Offer. 1.7 As on the date of this DPS, Acquirer 1 has not been prohibited by SEBI from dealing in securities pursuant to the terms. of any directions issued under Section 11B of the SEBI Act as amended or under any other regulations made under the
- SEBI Act. 1.8 As on the date of this DPS, Acquirer 1 has not been categorized as a 'willful defaulters' issued by any bank or financial institution, or consortium thereof in accordance with guidelines on willful defaulters issued by Reserve Bank of India.
- 1.9 As on the date of this DPS, Acquirer 1 has not been categorized as a "Fugitive Economic Offender" who is declared as fugitive economic offender under section of the Fugitive Economic Offenders Act, 2018.
- 1.10 Acquirer 1 undertakes that he will not sell the Equity Shares of the Target Company during the Offer period in terms of 5. DETAILS OF THE OFFER Regulation 25(4) of SEBI (SAST) Regulations 1.11 There are no Persons Acting in Concert in relation to the Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI
- SAST Regulations. While persons may be deemed to be acting in concert with Acquirer 1 ("Deemed PACs"), such Deemed PACs are not acting in concert with Acquirer 1 for the purposes of this Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.
- Choksi Asia Private Limited Acquirer 2
- 2.1 Choksi Asia Private Limited, Acquirer 2 was originally incorporated as a private limited company on March 08, 2007 under the name "Hi- Tech Imaging Private Limited", under the provision of Companies Act, 1956. At the Extraordinary meeting held on held on October 26, 2020 the name of the Acquirer 2 was changed from "Hi-Tech Imaging Private Limited" to "Choksi Asia Private Limited" and a fresh Certificate of Incorporation was issued by Registrar Mumbai as on December 05, 2020. The CIN of the Acquirer 2 is U93090MH2007PTC168500.
- 2.2 The Registered Office of Acquirer 2 is situated at Ground Floor, Choksi Bhuvan Nehru Road & Nariman Road, Vile Parle East Mumbai - 400057, Maharashtra, India.
- 2.3 The telephone number of the Acquirer 2 is 022 2610 1113, and its Email id is: choksindt.samir@gmail.com 2.4 Acquirer 2 is not part of any group.
- 2.5 Acquirer 2 is engaged in the business of trading in industrial X-ray films and accessories thereof
- 2.6 The Authorized Share Capital of Acquirer 2 is Rs. 1,00,000/- (Rupees One Lakhs only) divided into 10,000 (Ten Thousand) Equity Shares of having face value of Rs 10/- (Rupees Ten only) each. The Paid- up share capital of Acquirer 2 as on the date of this Detailed Public Statement is Rs 1,00,000/- (Rupees One Lakhs Only) divided into 10,000 (Ten Thousand) Equity Shares of having face value of Rs 10/- (Rupees Ten only) each.
- 2.7 The shareholding pattern of the Acquirer 2 as on date of this Detailed Public Statement is as under: No of Equity Sharpe having face

D		value of Rs 10 each	A TOTAL STATE OF THE STATE OF T
Pron	noters/ Person in Control	W 67-0404	
1	Samir Choksi (Acquirer 1)	4,975	49.75
2	Samir Kanubhai Choksi HUF	05	0.05
3	Bindu Choksi (wife of Acquirer 1)	4,980	49.80
4	Raj Choksi (son of Acquirer 1)	10	0.1
5	Kruti Choksi (daughter in law of Acquirer 1)	10	0.1
6	Jay Choksi (son of Acquirer 1)	10	0.1
7	Priyam Choksi (daughter in law of Acquirer 1)	10	0.1
	Total	1,00,000	100.00

Sr. No.	Name of the Director	Designation	DIN
1	Samir Choksi (Acquirer 1)	Director	00049416
2	Bindu Choksi (wife of Acquirer 1)	Director	00286875
3	Jay Choksi (son of Acquirer 1)	Director	07151509

- 2.9 As on the date of this Detailed Public Statement, there are no directors on the Board of Target Company representing Acquirer 2. Acquirer 1 has resigned from his directorship from the Board of Directors of the Target Company w.e.f. August 31, 2021
- 2.10 The Equity shares of Acquirer 2 are not listed on any Stock Exchanges in India or overseas. 2.11 As on the date of this DPS, the Acquirer 2 does not hold any Equity Shares in the Target Company. The interest of the
- Director of Acquirer 2 in the Target Company is mentioned in the table below:

Name of Directors	Pre-	Transaction shareholding	Any other Interest in the		
	Number	% of Total Voting share capital	Target company		
Samir Choksi (Acquirer 1)	86,565	2.22%	Acquirer 1 is a part of existing promoter and promoter group of the Target Company		
Bindu Choksi	Nil	22	Nil		
Jay Choksi	Nil	25	Nil		

- 2.12 There are no Persons Acting in Concert in relation to the Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI SAST Regulations. While persons may be deemed to be acting in concert with Acquirer 2 ("Deemed PACs"), such Deemed PACs are not acting in concert with Acquirer 2 for the purposes of this Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.
- 2.13 As on the date of this DPS, Acquirer 2 has not been prohibited by SEBI, from dealing in securities in terms of directions issued under Section 11B of Securities and Exchange Board of India Act, 1992 ("SEBI Act") as amended or under any regulation made under the SEBI Act.
- 2.14 As on the date of this DPS, neither Acquirer 2 nor any of its promoters, Directors & Key Managerial Personnel has been categorized or declared (i) a 'wilful defaulter' by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the RBI; or (ii) a 'fugitive economic offender' under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018).
- 2.15 Mr. Amin Fidai, Partner (Membership No. 040427) at M/s. Parikh & Amin Associates, Chartered Accountants (FRN: 107520W) has certified that the net worth of Acquirer 2 as on September 29, 2021 is Rs. 9,64,82,261 (Rupees Nine Crores Sixty-Four Lakhs Eighty-Two Thousand Two Hundred and Sixty-One only). 2.16 As on the date of this DPS, the Acquirer 2 has sufficient resources to fulfil the obligations under this Offer.
- 2.17 The key financial information of Acquirer 2 based on its audited financial statements as at and for the financial years
- ended March 31, 2019, March 31, 2020 and March 31, 2021 and unaudited financial information as at and for the 3 months period ended June 30, 2021 (limited reviewed by Statutory Auditors of Acquirer 2) is as below: (in Rs Lakhs, except for earnings per share)
- For the period ended | For the year ended | For the year ended | For the year ended Particular June 30, 2021 March 31, 2021 March 31, 2020 March 31, 2019 Total Income# 750.62 2185.74 1324.01 1095.28 Profit/(loss) after tax 249.42 156.68 95.69 91.15 arnings per Share ("EPS") (Basic & Diluted) 956.9 2494.2 911.5 1566.8 Net worth / Shareholders

804.29

555.22

463.10

#Total Income includes revenues from operations and other income \$ Networth = Equity Capital + Reserves and Surplus (excluding revaluation reserves)

958.82

(Source: Certificate dated September 29, 2021 issued by K R Parikh Chartered Accountant (Membership Number 036517), Partner at Parikh & Amin Associates, Chartered Accountants (Firm Registration Number: 107520W))

3. DETAILS OF SELLING SHAREHOLDERS:

Funds\$

The details of Selling Shareholders, who have entered in to the Share Purchase Agreement with the Acquirers are stated hereunder:

Sr. No.	Name of the Selling	Selling	Nature of	Part of Promoter/	Details of Shares / Voting Rights held by the Selling Shareholders				
	Shareholders**		Entity	Promoter	Pre-Tra	nsaction	Post-T	ransaction	
				group (Yes / No)	No of Equity Shares	% vis-a-vis Voting Share Capital	% vis-a-vis Voting Share Capital		
1.	Manishkumar Sumatilal Mehta	501, Prabhu Darshan Manchhubhai Road Malad East Mumbai 400097	Individual	No	1,96,741	5.04%	Nil	Nil	
2.	Ninja Securities Private Limited	29, Laxmi Narayan Shopping Centre, 1st Floor Poddar Road, Malad (East), Mumbai 400097	Private Limited Company	No	2,36,401	6.06%	Nil	Nil	
3.	Banhem Stock Broking Private Limited*	29, Laxmi Narayan Shopping Centre, 1st Floor Poddar Road, Malad (East), Mumbai 400097	Private Limited Company	No	42,453	1.09%	Nil	Nil	
4.	Manishkumar Mehta HUF	501, Prabhu Darshan Manchhubhai Road Malad East Mumbai 400097	HUF	No	60,626	1.55%	Nil	Nil	
5.	Kashmira Manish Mehta	501, Prabhu Darshan Manchhubhai Road Malad East Mumbai 400097	Individual	No	35,829	0.92%	Nil	Nil	
		Total			5,72,050	14.67%		3	

*Banhern Stock Broking Limited was incorporated as public company under Companies Act, 1956 on March 31, 199 Later it was converted to Banhem Stock Broking Private Limited. Due to non-availability of the Roc records, the date of the conversion could not be ascertained.

3.1 As on the date of this DPS, the Selling Shareholders have not been prohibited by SEBI from dealing in securities terms of directions issued under Section 11B of the SEBI Act, 1992 and subsequent amendments thereto or under

• The Sellers are not part of any group. Further, the Sellers are not listed on any stock exchange in India or overseas.

any other regulations made there under. 3.2 As on the date of this DPS, the Selling Shareholders has not been categorized as a 'willful defaulters' issued by any bank, financial institution, or consortium thereof in accordance with guidelines on willful defaulters issued by RBI.

- Mehta HUF, the Promoters, Directors and KMPs of Ninja Securities Private Limited and Banhem Stock Broking Private Limited) has not been categorized as a "Fugitive Economic Offender" who is declared as fugitive economic offender under section of the Fugitive Economic Offenders Act, 2018.
- 3.4 The Selling Shareholders are not part or belong to the Acquirers Group or Target Company Group. INFORMATION ABOUT THE TARGET COMPANY -CHOKSI IMAGING LIMITED:
- 4.1 The Target Company is a public limited company incorporated under the provisions of the Companies Act, 1956 on
- subsequently changed to Choksi Imaging Limited on September 14, 2004. There is no change in the name of the Target Company in the last three years. 4.3 The Registered Office of the Target Company is situated at Survey No. 121, Plot No 10, Silvassa Industrial Est, 66 KVA
- Road, Amli, Silvassa, Dadra & Nagar Haveli, 396230, Tel. No. +0260-2642240 / 41, The CIN of the Target Company is L24294DN1992PLC005560.
- 4.4 The Target Company is engaged in the business of X-ray Film and other products of Healthcare Industry.
- Target Company is INE865B01016, and Security ID BSE: CHOKSI. The Equity Shares of the Target Company have not been delisted from any stock exchange in India.
- 4.6 The Equity Shares of the Target Company are frequently traded within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations 2011 on BSE. 4.7 As on date of this DPS, the trading in Equity Shares of the Target Company is not suspended at BSE. The trading in
- Equity Shares of Target Company is under X Group & under ASM ST Stage 1 4.8 As on the date of this DPS, the Authorised share capital of the Target company is Rs 15,00,00,000/- (Rupees Fifteen Crores Only) consisting of 1.50.00.000 (One Crore Fifty Lakhs) Equity Shares of Rs. 10/- (Rupees Ten Only) each. The issued, subscribed and fully paid-up share Capital of the Target company is Rs 3,90,00,000 (Rupees Three
- 4.9 As on the date of the DPS, there are no: (a) partly paid-up Equity Shares; and/or (b) outstanding convertible securities which are convertible into Equity Shares (such as depository receipts, fully convertible debentures or warrants), issued by the Target Company.
- 4.10 The key financial information of the Target Company based on its audited financial statements as at and for the financial years ended March 31, 2019, March 31, 2020 and March 31, 2021 and the unaudited financial information as at and for the three months period ended June 30, 2021 which have been subject to Limited reviewed by Statutory Auditor of Target company is as below

(in Rs Lakhs, except for earnings per share) For the period ended For the year ended For the year ended For the year ended

Particular	June 30, 2021	March 31, 2021	March 31, 2020	March 31, 2019
Total Income#	103.15	1573.94	1706.11	1896.95
Profit/(loss) after tax	(55.29)	190.80	(55.56)	85.57
Earnings per Share ("EPS") (Basic & Diluted)	(1.42)	4.89	(1.42)	2.19
Net worth / Shareholders Funds\$	1687.53	1742.89	1552,32	1631.66

#Total Income includes revenues from operations and other income \$ Networth = Equity Capital Reserves and Surplus (excluding revaluation reserves) (Source: Certificate dated October 05, 2021 issued by Sanjay Shah, Partner (Membership Number 042529), at M/s Karia

& Shah, Chartered Accountants (Firm Registration Number: 112203W))

- 5.1 This Open Offer is being made by the Acquirers under Regulations 3(2) and other applicable provisions of the SEBI (SAST) Regulations, 2011 pursuant to the proposed acquisition of shares and voting rights by the Acquires in the Target Company, in accordance with the terms of the SPA. Please see Part II (Background to the Offer below for further details). 5.2 This offer is being made by the Acquirers to the Public shareholders of the Target Company for the acquisition up to
- 10,14,000 (Ten Lakhs Fourteen Thousand) fully paid-up equity shares of face value of Rs. 10/- (Rupees Ten only) each representing 26.00% (Twenty-Six Percentage) of the Voting Share Capital ("Offer Shares") at a price of Rs. 35/-(Rupees Thirty-Five Only) per Equity Share ("Offer Price"), subject to the terms and conditions set out in the PA, this DPS and to be set out in the Letter of Offer ("LOF") that is proposed to be issued in accordance with the SEBI (SAST) 5.3 The offer price has been determined in accordance with the provisions of Regulations 8(2) of the SEBI (SAST)
- Regulations. Assuming full acceptance of the offer, the aggregate consideration payable by the Acquirers to the Public shareholders of the Target company will be Rs. 3,54,90,000 (Rupees Three Crore Fifty-Four Lakhs Ninety
- 5.4 The Offer Price will be paid in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations and the terms & conditions set out in the PA, this DPS and to be set out in the Letter of Offer ("LOF") that is proposed to be issued in accordance with the SEBI (SAST) Regulations
- 5.5 As on the date of the DPS, there are no partly paid-up Equity Shares.
- 5.6 The Offer Shares will be acquired by the Acquirers as fully paid-up, free from all liens, charges and encumbrances and the Equity Shares shall be acquired together with the all rights attached thereto, including the rights to all dividends, bonus and rights offer hereinafter declared, made or paid and the tendering Eligible Shareholder shall have obtained all necessary consents for it to sell the Equity Shares on the foregoing basis.
- .7 To the best of the knowledge of the Acquirers, as on date of DPS, there are no statutory or other approval(s) required by the Acquirers to complete the acquisition of the Offer Shares. However, if any statutory or other approval(s) are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory or other approval(s) being obtained. In the event that any statutory approval(s) required are not obtained or are finally refused or are otherwise not received for reasons outside the reasonable control of the Acquirers. The Acquirers may withdraw the Offer under Regulation 23 of the SEBI (SAST) Regulations.
- .8 In terms of regulation 23(1) & (2) of SEBI (SAST) Regulations, in the event that the approvals applicable prior to completion of the Offer are not received, the Acquirer shall have the right to withdraw the Offer. In the event of such a withdrawal of the Offer, the Acquirer, through the Manager, shall, within two (2) Working Days ("Working Day" has the meaning ascribed to it under Regulation 2(1)(zf) of the SEBI (SAST) Regulations) of such withdrawal, make an announcement stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations
- 5.9 To the best of the knowledge of the Acquirers, as on date of DPS, there are no statutory approvals required by the Acquirers to complete the Underlying transactions.
- 5.10 All Public Shareholders, including non-residents holders of Equity Shares, must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the Reserve Bank of India ("RBI") and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are
- 5.11 As on the date of this DPS, this Offer is not a competing offer under Regulation 20 of the SEBI (SAST) Regulations. 5.12 As on the date of this DPS, this Offer is not conditional upon any minimum level of acceptance by the equity

not submitted, the Acquirers reserve the right to reject such Offer Share.

- shareholders of the Target Company in terms of Regulation 19(1) of the SEBI (SAST) Regulations
- 5.13 The offer shares validly tendered by the Public Shareholders in this Offer will be acquired by the Acquirers in accordance with the terms and conditions set forth in this DPS and the terms to be set out in the Letter of Offer ("LOF").
- 5.14 There are no conditions stipulated in the SPA between the Selling Shareholders and the Acquirers, the meeting of which would be outside the reasonable control of the Acquirer and in view of which the Offer might be withdrawn under regulation 23 of the SEBI (SAST) Regulations. 5.15 In terms of Regulation 25(2) of the SEBI (SAST) Regulations, subsequent to the completion of the Offer, the Acquirers
- reserve the right to streamline/restructure the operations, assets, liabilities and / or businesses of the Target Company through arrangement / reconstruction, restructuring, merger, demerger and/or sale/Lease of assets or business or undertakings, at a later date. The Acquirers may also consider disposal of or otherwise encumbering any assets or investments of the Target Company, through sale, lease, reconstruction, restructuring and/or re-negotiation or termination of existing contractual/operating arrangements, for restructuring and/or rationalizing the assets, investments or liabilities of the Target Company whether within or outside the ordinary course of business, to improve operational efficiencies and for other commercial reasons. The Acquirers of the Target Company will take decisions on these matters in accordance with the requirements of the business of the Target Company and in accordance with and as permitted by applicable law.
- 5.16 Pursuant to completion of this Offer, if the shareholding of the public shareholders in the Target Company fall below the minimum public shareholding requirement as per Rule 19A of the Securities Contracts (Regulation) Rules, 1957 ("SCRR") read with the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), the Acquirers will ensure that the Target Company satisfies the minimum public shareholding set out in Rule 19A of the SCRR in compliance with applicable laws, within the prescribed time, and in a manner acceptable to the Acquirers.
- 5.17 As on the date of this DPS, the Manager to the Offer, Fedex Securities Private Limited does not hold any Equity Shares in the Target Company. The Manager to the Offer shall not deal on their own account, in the Equity Shares of the Target Company during the Offer Period.

BACKGROUND TO THE OFFER

- This Open Offer is a Mandatory Offer under regulation 3(2) and 4 of the SEBI (SAST) Regulation 2011, pursuant to the execution of the SPA between the Acquirers and the Sellers dated September 29, 2021. The PA announcing the Open Offer, under Regulations 3(2) and 4 read with Regulations 13(1) and Regulation 14(1) of the SEBI (SAST) Regulations, was sent to the Stock Exchange (BSE) on September 29, 2021. Please refer to point no. 2 of (Background to the Open Offer) of this Detailed Public Statement below for further information on the Share Purchase Agreement.
- The Acquirers has entered into the SPA with the Sellers on September 29, 2021, pursuant to which the Acquirers has agreed to acquire 5,72,050 (Five Lakhs Seventy-Two Thousand & Fifty) fully paid-up Equity Shares ("Sale Shares") of Rs. 10/- (Rupees Ten) each representing 14.67 % (Fourteen Percentage) of the total Voting Equity Share Capital of the Target Company at a Price of Rs. 35/- (Rupees Thirty-Five Only) per Equity Share aggregating to Rs. 2,00,21,750/- (Rupees Two crore Twenty-One Thousand Seven Hundred and Fifty Only), subject to the such terms and conditions as mentioned in the SPA ("Underlying Transaction"). The consideration for the Sale Shares shall be paid in cash by the Acquirer.
- The SPA also set forth the terms and condition on which the Sellers has agreed to sell, and the Acquirers has agreed to purchase the Sale shares and the respective rights and obligations of the Seller and the Acquirer in this respect.

The salient feature of the Share Purchase Agreement ("SPA") dated September 29, 2021 are as under: The Selling Shareholders have agreed to sell and transfer to the Acquirers and the Acquirers has agreed to purchase

- the Sale Shares in terms of the SPA. The Parties agree that the purchase of the Sale Shares by the Purchaser and the payment of the Purchase price by the Purchaser for the Sale shares shall take in the manner stated in the SPA.
- In consideration for the sale and transfer of the Sale Shares, the Acquirers shall pay their proportion of the Purchase Consideration to the Sellers, in proportion to the number of Sale Shares being sold by them, in accordance with the
- terms and conditions of this Agreement. The mode of payment of consideration for the Acquisition of the Sales shares by the Acquirers is in cash. The Acquirers may complete the acquisition of Equity Shares at the expiry of twenty-one working days from the date
- of Detailed Public Statement of this Open Offer as per regulation 22(2) of SEBI (SAST) Regulations. The parties agree that the obligation of the Acquirers to purchase Sale Shares is as per the conditions as set out in the
- The sale and purchase of Sale Shares is subject to compliance with the provisions SEBI (SAST) Regulations. The object and purpose of acquisition of Sale Shares by the Acquirers is to expand and consolidate the shareholding
- and voting rights of the Acquirers in the Target Company in line with their strategic intent to have a sustained growth in the Target Company.
- SHAREHOLDING AND ACQUISITION DETAILS The present and proposed shareholding of the Acquirers in the Target Company and the details of their acquisition are

Particular	Shareholding PA date		between PA date and		Post offer shareholding (as on 10th working day after closing of Tendering Period) Assuming full acceptance under the Open offer and acquisition of sale shares (1) (2)		
	No. of Shares	%	No. of Shares	%	No. of Shares	%	
Acquirer 1	86,565	2.22%	Nil		16,72,615	42.89%	
Acquirer 2	Nil		Nil	- 4		***************************************	

- on June 30,2021. Assuming full acceptance under the Open Offer the Promoter and Promoter Group holding will be 81.70% of the Current Voting Share Capital of the Target Company The Acquirers will acquire an aggregate of 5,72,050 (14.67%) of the Equity Shares from the Sellers as per the split
 - provided in the Share Purchase Agreement (SPA).

- Except Mr. Samir Choksi (Acquirer 1) who is a director on the board of directors of the Acquirer 2, none of the members of the board of directors of the Acquirer 2 holds any Equity Shares of the Target Company. OFFER PRICE
- The Equity Shares of the Target Company are listed & traded on BSE only (Security ID BSE: CHOKSI and Security code BSE: 530427 and is under X Group & under ASM ST - Stage 1
- The trading turnover in the Equity Shares of the Target Company on BSE Ltd based on trading volume during twelve calendar months preceding the month of PA (September 01, 2020 to August 31, 2021) is given below:

Name of the Stock Exchange	Total number of equity shares traded during twelve calendar months preceding the month of PA	Total Number of Listed Equity Shares	Trading Turnover (in terms of % to Total Listed Equity Shares)
BSE Ltd	11,59,854	39,00,000	29.74%

Sr. No.

Based on above, the Equity Shares of the Target Company are Frequently traded within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations 2011 on BSE Limited.

The Offer Price of Rs 35/- (Rupees Thirty-Five Only) per fully paid-up Equity Share has been determined as per provision of Regulation 8(1) read with Regulation 8(2) of the SEBI (SAST) Regulations, taking into account the following parameters:

Particular

Purchase Agreement attracting the obligation to

make a Public Announcement of an open offer;

Negotiated Price per Equity Share under the Share Rs 35/- per Equity Share

Crores Only) consisting of 1,50,00,000 (One Crore Fifty Lakhs) Equity Shares of Rs. 10/- (Rupees Ten Only) each. The issued, subscribed and fully paid-up share Capital of the Target company is Rs 3,90,00,000 (Rupees Three Crores Ninety Lakhs Only) consisting of 39,00,000 (Thirty-Nine Lakhs) Equity Shares of Face Value Rs. 10/- (Rupees	5.0000	for acquisitions by the Acquirer during the fifty-two weeks immediately preceding September 29, 2021, there are no such acquisition made by the Acquirer Announcement.
Ten Only) each. 9 As on the date of the DPS, there are no: (a) partly paid-up Equity Shares; and/or (b) outstanding convertible securities which are convertible into Equity Shares (such as depository receipts, fully convertible debentures or warrants), issued by the Target Company.		The highest price paid or payable for any acquisition by the Acquirer during the twenty-six weeks During the 26 weeks immediately preceding September 29, immediately preceding the date of the Public 2021, there are no such acquisition made by the Acquirer or by any person acting in concert with him
10 The key financial information of the Target Company based on its audited financial statements as at and for the financial years ended March 31, 2019, March 31, 2020 and March 31, 2021 and the unaudited financial information as at and for the three months period ended June 30, 2021 which have been subject to Limited reviewed by Statutory Auditor of Target company is as below	2000	The volume-weighted average market price of Equity Shares for a period of sixty (60) trading days immediately preceding the date of the Public Announcement as traded on BSE, being Stock *The volume-weighted average market price of the shares of Choksi Imaging Limited for a period of sixty trading days immediately preceding 29/09/2021 is arrived at Rs. 33.09/- The Equity Shares of Choksi Imaging Limited are listed on

E. Since the Equity Shares are not frequently traded, the Not Applicable price determined by the Acquirer and the Manager to The Equity Shares of the Target Company are Frequently the Open Offer taking into account valuation parameters traded within the meaning of Regulation 2(1)(i) of the SEBI including book value, comparable trading multiples (SAST) Regulations 2011 and such other parameters as are customary for valuation of shares of such companies

Exchange where the Equity Shares of the Target are BSE and accordingly the market price data as displayed on

*As per valuation report dated September 29, 2021 certified by CA Amin Fidai (Membership No. 040427), Partner at Parikh & Amin Associates, Chartered Accountant (FRN: 107520W).

- In view of the above parameters considered and presented in the table in Paragraph 4 above, the Offer Price, under Regulation 8(2) of SEBI (SAST) Regulations, is Rs 35 (Rupees Thirty-Five). Accordingly, the Offer Price is justified in terms of SEBI (SAST) Regulations. 6. There has been no revision in the Offer Price since the date of the PA till the date of this DPS. The offer price may be
- subject to upward revision if any, pursuant to the SEBI (SAST) Regulations or at discretion of Acquirers at any time prior to one (1) working days before the date of commencement of the tendering period of this offer in accordance of Regulation 18(4) of the SEBI (SAST) Regulations. In such event of such revision, the Acquirers shall make corresponding increases to the Escrow amounts. In the event of such revision, the Acquirers would notify (i) make a public announcement in the same newspaper in which the DPS has been published; and (ii) simultaneously with the issue of such Public Announcement, inform BSE, SEBI and the Target Company of such revision. 7. Since the date of the PA, there has been no corporate actions in the Target Company warranting adjustment of any of the
- relevant price parameters under Regulation 8 of the SEBI (SAST) Regulations. The Offer Price may be adjusted in the event of any corporate actions like bonus, rights issue, stock split, consolidation, dividend, demergers, and reduction etc. where the record date for effecting such corporate actions falls between the date of this DPS up to 3 (three) working days prior to the commencement of the tendering period of the Offer, in accordance with Regulation 8(9) of the SEBI 8. If the Acquirers acquires or agrees to acquire any Equity Shares or voting rights in the Target Company during the offer
- period, whether by subscription or purchase, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations. However, Acquirers shall not be acquiring any Equity Shares of the Target Company after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period. 9. As on the date of this DPS, there is no revision in the Offer Price or Offer Size. An upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, may also be done at any time prior to the

commencement of 1 (one) working day before the commencement of the tendering period of this Offer in accordance

with Regulation 18(4) of the SEBI. Such revision would be done in compliance with other formalities prescribed under

the SEBI (SAST) Regulations. In the event of such revision, the Acquirer shall: (i) make corresponding increase to the escrow amount (ii) make public announcement in the same newspapers in which this DPS has been published; and (iii) simultaneously notify the Stock Exchange, the SEBI and the Target company of such revision. 10. If the Acquirers acquires Equity Shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the Offer Price, then the Acquirer shall pay the difference between the highest acquisition price and the Offer Price, to all the Shareholders whose shares have been accepted in Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under an

open offer as per the SEBI (SAST) Regulations or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2009, or

open market purchases made in the ordinary course on the stock exchange, not being negotiated acquisition of shares

of the Target Company whether by way of bulk / block deals or in any other form.

- V. FINANCIAL ARRANGEMENTS Assuming full acceptance of Offer, the total funds required for implementation of the Open Offer for the acquisition of up to 10,14,000 (Ten Lakhs Fourteen Thousand) Equity Shares at the Offer Price of Rs.35/- (Rupees Thirty-Five) per Equity Share is Rs. 3,54,90,000/- (Rupees Three crores Fifty-Four Lakhs Ninety Thousand Only) ("Maximum Open
- Offer Consideration"). In terms of Regulation 25(1), the Acquirers have confirmed that they have adequate and financial firm arrangements to fulfilling the payment obligations under the open offer and that the acquirers are able to the implement the open Offer.
- The Acquirers have confirmed, that they have adequate and firm financial arrangement to fulfil the payment obligations. in the Offer in accordance with SEBI (SAST) Regulations for meeting their obligations under the underlying transactions contemplated under the SPA and the Open Offer. Mr. Amin Fidai Partner (Membership No. 040427) at M/s. Parikh & Amin Associates, Chartered Accountants (FRN: 107520W) has certified that the Acquirers have sufficient financial resources for fulfilling their obligations under the underlying transactions contemplated under the SPA and the Open

In accordance with Regulations 17, the Acquirers, the Manager to the Offer have entered into an Escrow Agreement

- with and ICICI Bank ("Escrow Agent"), a banking corporation incorporated under the laws of India, acting through its branch office at ICICI Bank Limited, Capital Market Division 1st Floor, 122, Mistry Bhavan, Dinshaw Vachha Road, Backbay Reclamation, Churchgate, Mumbai - 400020 dated October 01, 2021, Pursuant to the Escrow Agreement and in compliance with the Regulation 17(1) of the SEBI Takeover Regulations, The Acquirers has deposited Rs. 3,54,90,000/- (Rupees Three crores Fifty-Four Lakhs Ninety Thousand Only)), being an amount equivalent to 100% of the value of the total consideration payable under the Offer (assuming full acceptance) in cash. The Manager to the Open Offer is duty authorised by the Acquirers to operate and realize monies lying to the credit of the Escrow Account, in terms of the SEBI (SAST) Regulations.
- Based on the aforesaid financial arrangements made by the Acquirers and on the confirmations received from the Statutory Auditor of the Acquirer 2 and independent Chartered Accountant for Acquirer 1, the Manager to the Offer is satisfied, (i) about the adequacy of resources to meet the financial requirements of the Open Offer and the ability of the Acquirers to implement the Open Offer in accordance with the SEBI (SAST) Regulations, and (ii) that firm arrangements for the funds and money for payment through verifiable means are in place to fulfill the Open Offer obligations.
- In case of any upward revision in the Offer Price or the size of the Open Offer, the corresponding increase to the escrow amounts as mentioned above shall be made by the Acquirers in terms of Regulation 17(2) of the SEBI (SAST) Regulations, prior to effecting such revision. VI. STATUTORY AND OTHER APPROVALS
- To the best of the knowledge of the Acquirers, there are no statutory or other approvals required to complete this Open Offer as on the date of this DPS. However, if any other statutory or governmental approval(s) are required or become applicable at a later date before closure of the Tendering Period, this Open Offer shall be subject to such statutory approvals and the Acquirer and/or PAC shall make the necessary applications for such statutory approvals and the Underlying Transaction and the Open Offer would also be subject to such other statutory or other governmental approval(s) and the Acquirers shall make the necessary applications for such other approvals. In terms of Regulation 23 of the SEBI (SAST) Regulations, in the event that the approvals specified in this DPS as set out in Part VII (Statutory and Other Approvals) above or those which become applicable prior to completion of the Open Offer are not received, for reasons outside the reasonable control of the Acquirer, then the Acquirer shall have the right to withdraw the Open Offer. In the event of such a withdrawal of the Open Offer, the Acquirer (through the Manager to offer) shall, within 2 Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations.
- 2. In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delay in receipt of the requisite approvals was not due to any willful default or neglect of the Acquirers or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the shareholders as directed by SEBI, in terms of Regulation 18(11) of SEBI (SAST) Regulations. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture. All Public Shareholders (including resident or non-resident shareholders) must obtain all requisite approvals required, if
- any, to tender the Offer Shares (including without limitation, the approval from the RBI) held by them, in the Offer and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer and PAC reserve the right to reject such Offer Shares.
- would be outside the reasonable control of the Acquirer and in view of which the offer might be withdrawn under regulation 23(1) c of the SEBI (SAST) Regulations.

There are no conditions stipulated in the SPA between the Selling Shareholders and the Acquirers, the meeting of which

- The Acquirer does not require any approvals from Financial Institutions or Banks for this Offer. The Acquirer and the PACs shall complete all procedures relating to payment of consideration under this Open Offer
- within 10 Working Days from the date of closure of the Tendering Period of the Open Offer to those Public Shareholders whose Equity Shares are accepted in the Open Offer. VII. TENTATIVE SCHEDULE OF ACTIVITIES

Activity

Date of Public Announcement	September 29, 2021	Wednesday
Date of publishing of Detailed Public Statement	October 06, 2021	Wednesday
Last date of filing Draft Letter of Offer with SEBI	October 13, 2021	Wednesday
Last date for public announcement for competing offer(s)	October 29, 2021	Friday
Last date for receipt of comments from SEBI on the Draft Letter of Offer	November 09, 2021	Tuesday
dentified Date#	November 11, 2021	Thursday
Date by which Letter of Offer to be dispatched to the Shareholders	November 18, 2021	Thursday
Last date by which the committee of Independent Directors of the Target Company shall give its recommendations	November 23, 2021	Tuesday
Last date for upward revision of the Offer Price and/or the Offer Size	November 25, 2021	Thursday
Advertisement of schedule of activities for Open Offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchanges and Target Company at its registered office	November 25, 2021	Thursday
Date of Commencement of Tendering Period (Offer Opening Date)	November 26, 2021	Friday
Date of Expiration of Tendering Period (Offer Closing Date)	December 09, 2021	Thursday
Last date of communicating of rejection / acceptance and payment of consideration for accepted tenders / return of unaccepted shares	December 23, 2021	Thursday
ssue of post offer advertisement	December 30, 2021	Thursday
Last date for filing of final report with SEBI	December 30, 2021	Thursday

continue on next page

Day*

financialexp.ep

FINANCIAL EXPRESS

Unit-holders' exit options: Sebi tweaks norms for REITs, InvITs

PRESS TRUST OF INDIA New Delhi, October 5

Markets regulator Securities and Exchange Board of India (Sebi) has tweaked regulations for REITs and InvITs regulations with respect to exit options for dissenting unitholders in various scenarios, including acquisition and change in sponsors.

Real estate investment trusts (REITs) and infrastrucinvestment trusts (InvITs) are emerging investment vehicles.

The exit option for dissenting unit-holders would be available in case of an acquisition, change in sponsor, inducted sponsor or change in control of sponsor or inducted sponsor is triggered pursuant



of an acquisition, change in sponsor, inducted sponsor, or change in control of sponsor, or if inducted sponsor is triggered pursuant to an open offer

to an open offer.

enhanced by an amount equal In such cases, the exit to a sum determined at the option price would be rate of 10% annum for the

period between the first notice date and second notice date, according to two separate circulars issued by Sebi on Tuesday.

The summary of activities to pertaining exit option/offer have to take place along the timelines prescribed by Sebi.

The regulator has also given the definition of "relevant date" in such cases which would mean the date of public announcement made for the acquisition in terms of Substantial Acquisition of Shares and Takeover Regulations, 2011.

In July 2020, Sebi had come out with a mechanism to provide an exit option to dissenting unit-holders of REITs and InvITs.

Non-convertible securities: Sebi revises info-filing formats

PRESS TRUST OF INDIA New Delhi, October 5

THE SECURITIES Exchange Board of India (Sebi) on Tuesday came out with revised formats for filing financial information by entities that have listed their non-convertible securities on stock exchanges.

In September, the regulator had notified corporate governance rules for listed entities that have listed their debt secu-

It had mandated that such entities should disclose financial results on a quarterly basis, including assets and liabilities, and cash flows. Now, Sebi has come out with formats for reporting of financial information and limited review report.

Banking and insurance com-

Sebi has asked the concerned entities to disclose reasons for delay or non-disclosure of financial results to the bourses, within one working day of the due date of submission of the financial results

panies should disclose financial information as per the formats prescribed by their regulators, according to a circular. Sebi has also asked the entiunder the companies law.

ties to disclose reasons for delay or non-disclosure of financial results to the stock exchanges, within one working day of the due date of submission of the financial results.

If the entities decide to delay

the results prior to the due date, they have to disclose detailed reasons for such delays to the stock exchanges within one working day of taking the decision. The regulator has provided a format for disclosure of standalone financial results on a quarterly basis and standalone and consolidated financial results on an annual basis.

Besides, a format for statement of assets and liabilities on a half-yearly basis has been given and the same should contain the items mentioned in the format of balance sheet as given

Providing the format for statement of cash flows on a half-yearly basis, Sebi said the same should be prepared under the indirect method in accordance with the relevant accounting standards.

clocks 10% loan growth in Q2 PRESS TRUST OF INDIA New Delhi, October 5

IDFC First Bank

IDFC FIRST BANK on Tuesday said it has posted 9.75% growth in advances at ₹1,17,243 crore for the second quarter ended September 30, 2021. Gross Funded Assets stood

at ₹1,06,828 crore at the end of the second quarter of 2020-21, it said in a regulatory filing.

The bank's deposits also rose 20.8% year-on-year to ₹83,793 crore in the quarter under review from ₹69,368 crore in the same period a year ago, it said.

The bank's low-cost deposits — current account and saving deposits (CASA) - stood at 51.9% of the total liabilities during the quarter.

'India fuelling one of world's fastest growing cryptocurrency regions'

BLOOMBERG October 5

DEMAND FOR DIGITAL coins in India is helping to make a region spanning central and southern Asia and Oceania one of the fastest-growing cryptocurrency markets globally, according to Chainalysis.

The pace of expansion in the region is the strongest after the Middle East and much of Europe, with India's market growing 641% and Pakistan's 711% over 12 months. The Chainalysis report looked at trends over the year to June using a metric that estimates the total cryptocurrency received by a country.

Aside from India, the report flagged increased crypto adoption in Pakistan and Vietnam. The share of Indian activity on decentralised finance plat-

PRESS TRUST OF INDIA

HIT BY A revision in payment

norms by the Reserve Bank of

India (RBI), online merchants

like Netflix, Facebook and

Future Generali on Tuesday

announced the formation of

a grouping to take up com-

dates effected by the RBI

from October 1 are intended

to make the ecosystem more

robust but with only six

banks complying with the

revised norms, the prepared-

ness of the banking sector is

questionable and there is

bound to be value erosion in

the merchant-customer rela-

tionships as the latter face

inconveniences, as per an

official statement from

The Merchant Payments

Alliance of India (MPAI),

which also has other mem-

bers including Disney+Hot-

star, Bookmyshow, Microsoft,

Spotify, Times Internet and

Zoom, will work towards such

causes by addressing and

constructively engaging with

the payments regulator and

The changes on e-man-

Mumbai, October 5

mon causes.

the body.

The report flagged increased crypto adoption in Pakistan and Vietnam

forms was 59%, higher than the latter two nations. Regional crypto-related venture capital investment jumped, according to the report.

"Large institutional-sized transfers above \$10 million worth of cryptocurrency represent 42% of transactions from India-based addresses, versus 28% for Pakistan and 29% for Vietnam,"

Merchants hit by RBI revision in

With only six banks

complying with RBI's

revised norms, the

preparedness of the

banking sector is

questionable, the

merchants' body said in a

statement

"The MPAI sees itself as a

collective, using the opera-

tional experience of mer-

chants, to engage on policy

matters such as the e-man-

date issue, which will help

reduce transaction-related

frictions and improve the

industry.

payment norms form alliance

the report said. "Those numbers suggest that India's cryptocurrency investors are part of larger, more sophisticated organizations."

The past year has seen a number of twists and turns for India's crypto market, including on the regulatory front, with some reports that the country might try to ban or otherwise restrict crypto. Chainalysis pointed out that more recently it looks as though the government may simply favor taxation.

The nation's celebrities are now being attracted to the sector, according to local reports. For instance, Bollywood star Amitabh Bachchan has created non-fungible tokens — digital collectibles — and become a so-called brand ambassador for exchange CoinDCX, India's first cryptocurrency unicorn.

efficiency of digital markets,"

Vivan sharan from its secre-

the value of India's digital

markets, provide public inter-

est research and thought

leadership on digital pay-

ments, and build consumer

awareness, the statement

it also aspires to become a

resource platform for mer-

chants and the payments

ecosystem "to contribute to

policy conversations involv-

ing matters that help reduce

transaction-related frictions

and improve digital markets'

efficiency" while ensuring

be a collaborator to the digi-

and Microsoft is excited to be

part of this initiative," the

American tech giant's Vishal

memberships to merchants

that use digital payments

and align with the alliance's

vision in India, the statement

The alliance is open for

The MPAI statement said

The alliance will enhance

tariat, said.

said.

prevention.

Mehta said.

PE inflows plunge 30% in Q3 to \$17 bn, says report



Internet specific firms attracted maximum funds in 2021 with the total sum invested amount touching \$16.43 billion

PRESS TRUST OF INDIA Mumbai, October 5

PRIVATE EQUITY (PE) inflows in the third quarter of 2021 fell by a massive 30% to \$16.91 billion from \$23.95 billion a year ago, but almost doubled sequentially from \$8.5 billion, shows an industry report.

The massive decline is despite a huge jump in volumes in Q3 at 457 deals involving 537 companies as against just 231 deals across 282 companies, shows the data collated by Refinitiv, an LSG Group entity that's a leading supplier of financial mar-

kets data and insights. This quarterly spike has helped the inflows remain in the green in the first nine months of the year with fund inflows touching \$29.7 billion, a tepid 1.5% rise over the similar period in 2020, says the report, adding the number of deals in nine months grew 75.4% year-on-year to 1,047

transactions led by high tech nology led companies that captured 55% of the money followed by software sector with 28% market share and the rest of the pie went to healthcare, consumer, and education.

attracted maximum funds in 2021 with the total sum invested amount touching \$16.43 billion from \$5.23 billion in 2020, followed by software (\$8.22 billion), as well as financial services (\$1.66 billion).

The top 10 private equity deals in the year so far are the following: Flipkart Online Services raising \$3.6 billion, Think & Learn \$2.46 billion, Bundl Technologies \$1.92 billion, Locodel Solutions \$1.35 billion, Meesho Payments \$870 million, Zomato \$798 million, Pine Labs \$700 million, Axelia Solutions \$650 million, Mohalla Tech \$647 million, and ANI Technologies \$500

Canara Bank cuts MCLR by up to 15 bps

PRESS TRUST OF INDIA New Delhi, October 5

STATE-OWNED CANARA **BANK** on Tuesday announced an up to 15 basis points (bps) cut in its marginal cost of funds based lending rate (MCLR).

The bank has decided to reduce the MCLR for one-year tenor by 10 basis points to 7.25% effec-

The bank has decided to cut the MCLR for 1-year tenor by 10 basis points to 7.25%. It lowered MCLR on overnight and one-month tenors by 0.15% to 6.55%

tive from October 7, Canara Bank said in a regulatory filing.

Most of the consumer loans such as personal, auto and home are priced on the basis of the one-year MCLR.

The bank has lowered MCLR on overnight and onemonth tenors by 0.15% to 6.55%.

Meanwhile, DCB Bank also reduced its MCLR by 0.05% across tenors, effective from October 6.

(CIN: L99999MH1992PLC269813) ("HMPL" /TARGET COMPANY"/"TC") Registered Office: 601 A, Ramji House Premises Co-Operative Society Limited, 30 Jambulwadi, J S S Road, Mumbai-400 002

Phone No. +91-22-2200 0525 Email: hmpl.india@gmail.com Website: www.hazoormultiproject.com Recommendations of the Committee of Independent Directors (IDC) on the Open Offer to the Shareholders of Hazoor Multi Projects Limited ("HMPL" or the "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations. 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")

HAZOOR MULTI PROJECTS LIMITED

- -	34	Date	05.10.2021
uching \$16.43 billion	2.	Name of the Target Company	Hazoor Multi Projects Limited
ransactions led by high tech- ology led companies that aptured 55% of the money, ollowed by software sector	3.	Details of the Offer pertaining to Target Company	Open Offer to acquire up to 26,39,000 Equity Shares of Rs. 10/- each representing 26.00 % of the total equity and voting share capital of the Targe Company, to be acquired by the Acquirers, at a price of Rs. 18/- per Equity share payable in cash in terms of Regulation 3(1) and Regulation 4 of the SEBI (SAST Regulations, 2011.
with 28% market share and he rest of the pie went to ealthcare, consumer, and	4.	Name(s) of the Acquirers	Mr. Pawankumar Nathamal Mallawat (Acquirer-1) and M/s. Keemtee Financia Services Limited (Acquirer-2) (Hereinafter "Acquirer-1" and "Acquirer-2" jointly referred as Acquirers)
ducation.	5.	Name of the Manager to the offer	Navigant Corporate Advisors Limited
Internet specific companies ttracted maximum funds in	6.	Members of the Committee of Independent Directors ("IDC")	Chairman: Mr. Raviprakash Narayan Vyas Member: Mr. Harsh Harish Sharma Member: Mrs. Gazala Mohammed Irfan Kolsawala
021 with the total sum vested amount touching 16.43 billion from \$5.23 bil-	7.		IDC Members are the Independent Directors of the Target Company. Neither Chairman nor Member of IDC holds any equity shares in the Target Company None of them have entered into any other contract or have other relationship

with the Target Company

Trading in the Equity shares/other securities of No trading has been done by the IDC Members in the equity shares/ other

securities of the Target Company

IDC Member's relationship with the acquirers None of the IDC Members have any relationship with the Acquirers (Director, Equity shares owned, any other contract / relationship), if any Trading in the Equity shares/other securities of NotApplicable

Recommendation on the Open offer, as to The IDC Members believes that the Open Offer is fair and reasonable. However whether the offer, is or is not, fair and reasonable 12. Summary of reasons for recommendation

the acquirers by IDC Members

Details of Independent Advisors, if any.

14. Any other matter(s) to be highlighted

the shareholders should independently evaluate the Offer and take informed IDC recommends acceptance of the Open offer made by the Acquirers as the Offer price of Rs. 18/- per fully paid up equity share is fair and reasonable based

The offer price of Rs. 18/- per fully paid up equity share offered by the Acquirers are more than volume-weighted average price paid by Acquirers during 52 weeks immediately preceding the date of Public Announcement i.e.

The Offer price appears to be reasonable considering market prices of Target

The equity shares of the Target Company are frequently traded shares within the meaning of explanation provided in Regulation 2(i) of SEBI (SAST) 4. The offer price of Rs. 18/- per fully paid up equity share offered by the

Acquirers are higher than the volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public Keeping in view above facts IDC is of opinion that Open Offer price is fair and reasonable and is in accordance with the relevant regulations prescribed in the

Takeover Code and prima facie appear to be justified. To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all

information required to be disclosed by the Target Company under the SEBI (SAST) Regulations. Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF. For Hazoor Multi Projects Limited

material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the

Mr. Raviprakash Narayan Vyas Chairman-Committee of Independent Directors DIN: 07893486 Place: Mumbai Date: 05.10.2021

data protection and fraud "The group's purpose is to NOTICE tal payments policy discourse

Corporate Office: G-2, Concorde Apartments, -3-658, Somajiguda, Hyderabad-500082, Telangana, India Tel: 040-23310260/261, E-mail: avantiho@avantifeeds.com. Website: www.avantifeeds.com CIN: L16001AP1993PLC095778

Regd. Office: Flat No. 103, Ground Floor, 'R' Square,

NOTICE is hereby given that the following Share Certificates of Face Value of ₹ 1/- each

of the Company as per details given hereunder have been reported LOST/MISPLACED and if NO OBJECTION is received within 15 days from the date of publication of this Notice, we shall consider issue of Duplicate Share Certificates there of: Folio Certificate No.of Equity

No.	Shareholder	No.	Nos	Shares of ₹1/- each	Dist. No's.
1	BIJAY SHANKAR MISHRA Jt. KAMINI KUMARI	AIL006 386	273326 373326	2000 1000	90596421-90598420 136128631-13612963
Pla Da	ce : Hyderabad te : 05.10.2021			C.RAM. JOINT MAI	TI FEEDS LIMITED Sd/- ACHANDRA RAO NAGING DIRECTOR, SECRETARY & CFO

to be continued...

*the above timelines are indicative, prepared on the basis of timelines provided under the SEBI (SAST)Regulations) are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. Shareholders are requested to refer to the letter of offer for the revised timeline, if any.

#Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter 9. of Offer shall be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and Parties to SPA) are eligible to participate in the Offer any time before the closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER (LOF) 1. All the Public Shareholders, holding Equity Shares whether in dematerialised form or physical form, registered or 10. In the event the Selling Broker of a shareholder is not registered with BSE then that shareholder can approach the unregistered, are eligible to participate in this Open Offer at any time during the period from

Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e., the date falling on the 10 Working Day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Open Offer. Accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person

will not invalidate the Offer in any way. The Public Shareholders who tender their Equity Shares in this Offer shall ensure that the Equity Shares are fully paid up and are free from all liens, charges and encumbrances. The Acquirer shall acquire the Equity Shares that are validly tendered and accepted in this Offer, together with all rights attached thereto, including the rights to dividends, bonuses and rights offers declared thereof in accordance with the applicable law and the terms set out in the PA, this

The Public Shareholders may also download the Letter of Offer from the SEBI's website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer (detailed at Part IX (Other Information) of this DPS) on providing suitable documentary evidence of holding of the Equity Shares and their folio number, DP identity-client identity, current address and contact details.

5. In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than

tendered by such Public Shareholders on a proportionate basis in consultation with the Manager to the Offer. The Acquirer has appointed Nikunj Stock Brokers Ltd ("Buying Broker") on October 01, 2021 for the Offer through whom the purchase and settlement of the Equity Shares tendered in the Offer shall be made. The contact details of the Buying Broker are as mentioned below:

the number of Equity Shares agreed to be acquired in this Offer, the Acquirer shall accept those Equity Shares validly

buying broker are as memberied b	CION.	
Name of the Contact Person	Anshul Aggarwal	
Address	A- 92, GF, Left Portion, Kamla Nagar Delhi-110 007.	
CIN	U74899DL1994PLC060413	
Tel No	011-47030015/16	
Email id	info@nikunjonline.com	
Investor Grievance Email id	ig.nikunj@nikunjonline.com	
Website	www.nikunjonline.com	
SEBI Registration No.	INZ000169355	100

BSE Ltd shall be the Designated Stock Exchange for the purpose of tendering Offer Shares in the Open Offer. Public Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock brokers ("Selling Broker") within the normal trading hours of the secondary market, during the Shareholders who wish to bid /offer their physical shares in the Offer are requested to send their original documents

as mentioned in the Letter of Offer to the Registrar to the Offer so as to reach them within 2 days from Offer Closing Date. It is advisable to first email scanned copies of the original documents mentioned in the Letter of Offer to the Registrar to the Offer and then send physical copies to the address of the Registrar to the Offer as provided in the LOF. Buying Broker and tender the shares through the Buying Broker, after submitting the details as may be required by the

Buying Broker in compliance with the SEBI regulations. The Selling Broker would be required to place an order/bid on behalf of Public Shareholders who wish to tender their Equity shares in the Open Offer using the BSE Acquisition Window. Before placing the bid, the Public Shareholders/Selling broker would be required to transfer the tendered Equity Shares to the special account of

clearing Corporation of India Limited ("Clearing Corporation") by using the settlement number and the procedures prescribed by the Clearing Corporation The Cumulative quantity tendered shall be displayed on the BSE website through the trading session at specific

intervals by the tendering period. The process for tendering the shares by the Public shareholders holding equity shares and the manner in which the shares tendered in the Open Offer which shall be available on SEBI website (www.sebi.gov.in).

As per the provisions of Regulation 40(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/ CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.

 There shall be no discrimination in the acceptance of locked-in and non-locked-in equity shares in the Offer. The Equity Shares to be acquired under the Offer must be free from all liens, charges and encumbrances and will be acquired together with all rights attached thereto.

The open offer will be implemented by the Acquirer through a stock exchange mechanism made available by Stock

Exchange in the form of a separate window ("Acquisition Window") as provided under SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 as amended by SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016. Equity Shares should not be submitted/tendered to the Manager, the Acquirer or the Target Company. The detailed procedure for tendering the Offer Shares in this Open Offer will be available in the Letter of Offer, which

shall also be made available on the website of SEBI - www.sebi.gov.in.

The LOF specifying the detailed terms and conditions of this Offer along with the form of acceptance-cumacknowledgement ("Form of Acceptance") will be mailed to all the Public Shareholders whose name appear in the register of members of the Target Company at the close on the Identified date.

IX. OTHER INFORMATION

The Acquirers, Selling Shareholders and the Target Company have not been prohibited by SEBI from dealing in securities under directions issued pursuant to Section 11B or under any other regulations made under SEBI Act. The Acquirers and their respective directors accept full responsibility for the information contained in this DPS & PA (except for the information with respect to the Target Company which has been compiled from the information published or provided by the Target Company, as the case may be, or information publicly available sources and which information has not been independently verified by the Acquirers, or the Manager, or information provided by the Seller), and shall be jointly and severally responsible for the fulfillment of the obligations of the Acquirers as laid

down in the SEBI (SAST) Regulations and subsequent amendments made thereto. In this DPS, any discrepancy in any table between the total and sums of the amount listed is due to rounding off and or

The DPS and the PA is also available on SEBI's website at www.sebi.gov.in.

Name of the Registrar to the Offer	Adroit Corporate Services Pvt. Ltd
Name of the Contact Person	N. Surreash
Address	19, Jaferbhoy Industrial Estate, 1st Floor, Makwana Road, Marol Naka
	Andheri (East), Mumbai, Maharashtra, 400059
Tel No	022 4227 0400
Fax number	022 2850 3748
Email Id	n.surreash@adroitcorporate.com
Investor Grievances Email ID	info@adroitcorporate.com
Website	www.adroitcorporate.com
SEBI Registration No.	INR000002227

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF ALL ACQUIRERS

SEBI Registration Number: INM 000010163



Date: October 05, 2021.

FEDEX SECURITIES PRIVATE LIMITED B7, Jay Chambers, Dayaldas Road, Vile Parle East, Mumbai – 400057 Tel. No.: +91-81049 85249. Email: mb@fedsec.in Contact Person: Yash Kadakia

Place: Mumbai